

GOVERNMENT OF ODISHA
LAW DEPARTMENT

NOTIFICATION

Bhubaneswar, Dated, the 22.12.11

No.VJ-5/2010 (Pt) 11948 /L- In exercise of the powers conferred by the proviso to article 309 read with articles 233, 234 and 235 of the constitution of India, the Governor of Odisha after consultation with Odisha Public Service Commission and the High Court of Odisha hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:-

1. (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Odisha Gazette.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 following Explanation shall be inserted under clause (ii) of sub-rule (3) of rule 19, namely:-

"Explanation:-

If a candidate produces a certificate from the recognized school showing that he / she had taken Odia as a subject in Class- VII or Standard - VII and has passed the said examination, it shall be treated as compliance of rule 19 (3) (ii) of the Rules. "

By order of the Governor
D.DASH
Principal Secretary to Government

P.T.O.